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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 149/2022

Mr. Sankaran, Athanikkal House

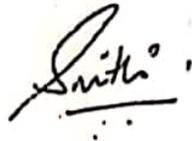
Applicant

Versus

State of Kerala and others

Respondents

REPORT FILED BY THE ENVIRONMENTAL ENGINEER,
KERALA STATE POLLUTION CONTROL BOARD, DISTRICT OFFICE,
PALAKKAD FOR AND ON BEHALF OF THE 7TH RESPONDENT CHAIRMAN,
KERALA STATE POLLUTION CONTROL BOARD



Adv.Remasmrithi.v.k
ADDITIONAL STANDING COUNSEL
RESPONDANT NO.7

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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Dated this the 15th February 2023

Adv.Remasmrithi.v.k

Additional Standing Counsel

Respondant no.7

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 149/2022

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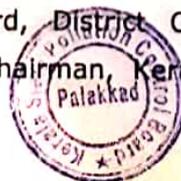
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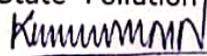
State of Kerala and others

Respondents

REPORT FILED BY THE ENVIRONMENTAL ENGINEER,
KERALA STATE POLLUTION CONTROL BOARD, DISTRICT OFFICE,
PALAKKAD FOR AND ON BEHALF OF THE 7TH RESPONDENT CHAIRMAN,
KERALA STATE POLLUTION CONTROL BOARD

I, Krishnan.M.N., S/o. M.S.Narayanan, am the Environmental Engineer, Kerala State Pollution control Board, District Office, Palakkad and duty authorised by the 7th respondent Chairman, Kerala State Pollution Control Board to file report on his behalf.




Krishnan M.N.
Environmental Engineer

1. The above original application OA 149 of 2022 is filed inter-alia seeking for direction to official respondents to take action against the damages caused to the petitioners agricultural land due to silt and sand from the quarry of 8th and 9th respondents. He alleges that the damages were caused as the conditions of Environmental Clearance were violated.

2. The quarry of the 9th respondent Kalpaka Metal Crushers has Consent to Operate dated 12.03.2018 and valid up to 28.02.2023. A true copy of the Consent to Operate dated 12-3-2018 issued by the Board to the quarry of Kalpaka Metal Crushers is produced herewith and marked as **Annexure R7-(a)**. The quarry was given Consent to Operate based on Environmental Clearance (EC) obtained dated 05.03.2018 and valid up to 05.03.2023. A true copy of the Environmental Clearance is produced herewith and marked as **Annexure R7-(b)**. There is also a crusher industry associated with the quarry.

3. The quarry of the 8th respondent Blue Chips Mines and Industries has Consent to Operate dated 25.05.2018 which is valid up to 31.05.2023. A true copy of the Consent to Operate dated 25-5-2018 issued by the Board to the quarry of Blue Chips Mines and Industries is produced herewith and marked as **Annexure R-7(c)**. This quarry also had a crusher industry associated with it.

4. Board has not received any complaint against these two quarries from local residents on the matter of air pollution during the last three years. On 04.02.2023, Board officials inspected these two industries. When the quarry of Kalpaka Metal Crushers was inspected, it was found that it has stopped production. The unit owner explained that the validity of license from Department of Mining & Geology for the quarry had expired in November, 2022. Hence there was no production in the quarry thereafter. Since there was no production in the quarry, the crusher which runs using the boulders brought from the quarry, has also stopped production from that date. Hence, there were no production activities in crusher or quarry during the time of inspection. So, any evaluation of the pollution control measures or its adequacy could not be conducted during the inspection, but no specific air pollution threats were observed.

5. On inspection on 04.02.2023 it was found that Blue Chips Mines and Industries is currently doing only quarrying. The crusher of this industry has stopped production. The crusher has been dismantled, the machineries are



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replaced. The location of the crusher is also falling in the mining area. So, the unit is presently doing their quarrying activities in the location where crusher building stood. No specific air pollution threats were observed.

6. Inspection was conducted on 08.02.2023 at the property of the applicant. He submitted before the inspecting officials that during rains, quarry dust and over-burden soil flow with rainwater to a stormwater drain or canal. This water enters the agricultural field of the applicant and the pollutants get deposited in the fields, alleged the applicant. Since there was no rain or any flow in the drain, the factuality of the allegations could not be verified.

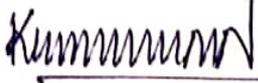
7. Then the quarries of both 8th and 9th respondents were inspected. In the property of 8th respondent, a very high storage of over-burden soil could be seen. In the premises of 9th respondent, large heaps of slurry from sand-making could be found. Specific measures to prevent the mixing of these soil and slurry or dust in rainwater could not be seen in both the quarries. However specific conditions in this regard are not included in the consents to operate issued to the quarries of the 8th and 9th respondents.

8. It is humbly submitted that the main allegation raised by the applicant is regarding violation of conditions of Environmental Clearance obtained by the 9th respondent and non obtainment of Environmental Clearance by the 8th respondent which are not coming under the purview of this respondent.

All that is stated above are true to the best of my knowledge, information and belief.

Dated this the 17th day of February 2023.




DEPONENT

Krishnan M.N
Environmental Engineer



KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/PLKD/IC/CO-188/2007

Date of issue :12/03/2018

INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : PCB/PLKD/ICO/R2/105/2018

Ref : PCB/PLKD/IC/CO/R1/2906/2016 DATED 06.09.2016

The 'Integrated Consent to Operate' issued as per reference above to M/s KALPAKA METAL CRUSHERS QUARRY, KAYILIYAD P O, CHALAVARA, PALAKKAD, PIN: 679122 is hereby renewed up to 28/02/2023 and issued to M/s KALPAKA METAL CRUSHERS QUARRY, KAYILIYAD P O, CHALAVARA, PALAKKAD, PIN: 679122 The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

S.No.	Items	Description
1	FEE REMITTED	Rs. 97627/-
2	CATEGORY	RED
3	ANNUAL FEE	Rs. 18000/-
4	VALIDITY	28.02.2023
5	CAPITAL INVESTMENT	Rs. 50.75/- LAKHS

II. Stack Details

Stack No.	Source of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	

III. CONDITIONS

5.1. The location of the industry/out let shall be as per the approved drawing attached. Quarrying area is restricted to the land having valid lease in survey 1/7 for 0.9707 hectares in Vaniyamkulam-1 village, Ottappalam Taluk. This consent is grated based on Environmental clearance No DIA/KL/PL/38/2017 dated 05.03.2018 ISSUED BY District environmental impact authority Kerala and



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Environmental Engineer

Proceedings of the director of mining and geology No. DOP/2339/2017/A1 dated 11.10.2017.

5.2. This consent unless withdrawn earlier shall be valid up to 28.02.2023. If the operation of the quarry is to be continued after 28.02.2023 fresh application has to be submitted through online site krocmms.nic.in along with valid lease/permit from Department of Mining & Geology, 2 months in advance.

5.3. After excavation at the site is completed, the land may be reclaimed or used for rain water harvesting with protective barriers/any other suitable purpose like aquaculture approved by the authority.

5.4. The consent issued is subject to the conditions specified in the clearances issued by the Mining and Geology Department and Explosive Department as per the provisions of the relevant statutes.

5.5. It is the responsibility of occupier to ensure that quarrying activities are restricted to only area shown in the attached drawing and at a distance more than 50 m from the nearby residences and public roads having vehicular traffic .

5.6. All the control measures provided should be maintained properly to ensure that the system is adequate to control the pollution caused.

5.7. A minimum distance of 50m shall be maintained from the boundary of quarry operation area to existing residential buildings, places of worship, public buildings, public road having vehicular traffic, river or lake, railway line and bridges.

5.8. Boundary of quarrying area shall be fenced and demarcated.

5.9. Fugitive emission from the quarry premises shall be suppressed using water sprinkling.

5.10. The suspended particulate matter (SPM) at boundary of the premises of the quarry shall not exceed the limit applicable to that area as per the National Ambient Air Quality Standards.

a) The PM10 in ambient air at the boundary shall not exceed 100 $\mu\text{g}/\text{m}^3$

b) The PM2.5 in ambient air at the boundary shall not exceed 60 $\mu\text{g}/\text{m}^3$.

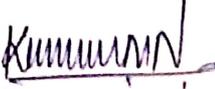
5.11. Regular wetting of the roads in the premises of the quarry and approach roads near the quarry shall be done for avoiding dust emission within and outside the boundary of the unit.

5.12. It is the responsibility of occupier to ensure that quarrying activities are restricted to only area shown in the attached drawing and at a distance more than 50 m from the nearby residences and public roads having vehicular traffic .

5.13. The sound level measured at 1.0m outside the boundary shall not exceed the limit as per the Ambient Air Quality Standards in respect of Noise.

5.14. The validity of this consent may change subjected to the order of the Honorable Supreme Court/High Court / NGT in related cases. or the new orders issued by the government or other competent authority.




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Environmental Engineer

5.15. The consent issued from the Board will be valid only during the period when statutory or necessary clearances from other concerned authorities are valid. The consent issued from the Board is only with respect to the powers vested under the Water Act, 1974, Air Act, 1981 and Rules there under. The operation of the unit shall be commenced only after obtaining clearances from all concerned authorities.

5.16. Quarrying operations shall be started only after obtaining the D & O license under the Kerala Panchayath Raj Act from the concerned Local Self Government Institution and submitting a copy of the same to the District Office of the Board.

5.17. The quarry should not be operated between 6.00 p.m. and 6.00 a.m. Products shall be transported with proper cover and/or after wetting to prevent spreading of dust.

5.18. Quarrying area shall be restricted in the area shown in the drawing attached.

5.19. Arrangement for rain water harvesting in the unit shall be done. All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

5.20. This consent may be granted on the basis of affidavit and other documents furnished by the applicant. Any of the statement or information found to be false, the consent issued will withdrawn or cancelled.

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

J AURTHER XAVIER Digitally signed by J AURTHER XAVIER
Date: 2018.03.13 19:00:06 +05'30'

DATE :12/03/2018

SIGNATURE & SEAL OF ISSUING AUTHORITY
ENVIRONMENTAL ENGINEER



To
KALPAKA METAL CRUSHERS QUARRY
KAYILYAD P O
CHALAVARA
PALAKKAD
PIB: 679122

1. This digitally signed document is legally valid as per the Information Technology Act 2000



Krishnan M.N.

Krishnan M.N
Environmental Engineer

2. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.



Krishnan M N

Krishnan M.N
Environmental Engineer

**Proceedings of the District Environment Impact Assessment Authority
Palakkad**

Present: Dr. P.Suresh Babu, chairman, Kaverikutty P. member secretary

Sub: Environmental Clearance for the building stone quarry project in Survey no. 1/7 at Vaniyamkulam-I village, Ottappalam Taluk, Palakkad District by Sri. Kunjipocker. C.K- I.C Granted- Orders issued.

District Environment Impact Assessment Authority, Palakkad

EC No. DIA/KL/PL/38/2017

Dated: 05-03-18

- Ref:
1. No. SO 190(E) dt: 20/01/16 of MoEF Government of India.
 2. Lr. No. LRG 5-2016/37766/9 dt: 17/06/2016, of District Collector, Palakkad.
 3. Lr. No. 4195/EC2/2015 SEIAA dt: 10/06/2016, 19/07/2016 of SEIAA, Thiruvananthapuram.
 4. Online application filed by Sri. Kunjipocker.C.K, Managing Partner, M/s Kalpaka Metal Crushers, Kailiyad Post, Chalavara, Palakkad District.
 5. Minutes of the 16th meeting of DEAC held on 01-02-2018.
 6. Minutes of the 9th meeting of DEIAA held on 27-02-2018.

ENVIRONMENTAL CLEARANCE NO. DIA/KL/PL/38/2017

Sri. Kunjipocker.C.K, Managing Partner, M/s Kalpaka Metal Crushers, Kailiyad Post, Chalavara, Palakkad District vide his application received on 29/12/2017 has sought Environmental Clearance under EIA notification, 2006 for the quarry project in Survey no. 1/7 at Vaniyamkulam-I village, Ottappalam Taluk, Palakkad District for lease area of 0.9707 hectares. The project comes under category B Activity 1(a), (i) as per the Schedule of EIA Notification 2006 (since it is below 50hectares) and as per O.M No. L-11011/47/2011-1A.11(MM) dated 18th May 2012 of Ministry of Environment and Forests. It is further categorized as Category B2 as per the O.M. No. J-13012/12/2013-1A-II (I) dated 24.12.2013 of Ministry of Environment and Forests, since the area of the project is below 25 hectares. Other details of the project are as under:

Location sy no/district, Taluk/ village etc.		Survey no. 1/7 at Vaniyamkulam-I village, Ottappalam Taluk, Palakkad District
GPS co- ordinates		Latitude(N) 10° 48' 14.22" N to 10° 48' 18.17" N Longitude(E) 76° 18' 23.73" E to 76° 18' 26.40" E
For mining projects	Extent of area (in hectares)	0.9707 hectares
	Minimum and maximum height of excavation (MSL)	112m to 152m
	Life of mine proposed	5 years



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Krishnan M.N

Ultimate depth of mining (in MSL)	40m
Distance from the adjacent quarry	Nearest working quarry is 1km away from the applied area.
Capacity of production	108041 MTA
Details of project cost	50,75,000

ABOUT THE PROJECT

Environmental Parameters Considered

WATER

Water requirement & sources	17KLD. The required water will be met from storm water reservoir and from open well.
RWH units proposed	Abandoned pits seen in the southern part of the applied area. Rain water harvesting structures should be provided in the south west side outside the lease area.
Facilities for liquid waste treatment	There will not be any disposal of water from the mine and no treatment of water is required.
Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?	Storm water drains with silt trap will be suitably constructed all along the periphery of the pit area to collect the run off from the permit area and divert into the storm water pond within the complex. Construction of check dams should be done at the foot of the hill to prevent soil erosion during monsoon.
Water quality meeting requirements	Water testing should be done in every one year before consumption. The quality of water should be maintained within the prescribed water quality standards.
Does it have provisions for use of recycled water	Yes

LAND

Proximity of forest lands	No forest land near proposed area
Access road to the site- width & condition	8M. Private road. Road must be maintained in good motorable condition.
Storage of explosives/ hazardous substances	The applicant is advised to store the explosives as per the Indian Explosives Act-1958. Blasting should be done according to the prevailing rules.
Facility for solid waste management	The waste generated during the mining plan period is about 40760 MT, that will be proposed to dump to the lease area.
Topographic features/slope	Topography of the applied area is hilly terrain with some of the proposed land is covered with native trees, shrubs, bushes etc. Applied area is moderately sloping towards southern direction.
Proneness of the area for landslides	There is no likelihood of any landslide at any stage.
Significant land disturbance resulting in erosion, subsidence & instability	The final pit slope will not be kept at an angle steeper than 45° which is not likely to cause any problem in respect to the slope stability.
Top soil, overburden etc.	A total quantity of 4800 MT top soil and 28805 MT overburden will be produced during the mine period. The top soil removed will be used for backfilling the low lying areas.

AIR



Krishnan M.N.

Krishnan M.N.
Environmental Engineer

Air quality meeting requirements	Air is expected to be generated from drilling process. It will be suppressed by periodic wetting of land.
Noise level meeting requirements	Quarrying of granite building stone will be carried out by drilling and blasting by using low power explosives, and hence noise will be very minimum. However, periodical noise level monitoring will be carried out to check the noise level in and around the quarry site.
Likely emissions affecting environment	No

ENERGY

Energy required	Energy is met from KSEB.
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BIO DIVERSITY

Presence of any endangered species or red listed category	No
Loss of native species and genetic diversity	The proposed quarry area does not possess any specific group of ecologically important assemblages. So any development activities in the region do not have any significant influence in the eco system or bio diversity.
Likely displacement of fauna	There will not be any major displacement of fauna. If any, should be properly conserved.
Any introduction of alien/ invasive species	No

SOCIAL SPECIES

Proximity to nearest habitation	There is no habitation within 100m radius of the proposed site.			
CSR related to the project/ allocation/ time frame	Sl No	Particulars	Approx. Amount Recurring	Non- Recurring
	1	Promotion of Education	1,50,000/ Annum	3,35,000
	2	Environmental Sustainability	5,000/ Annum	40,000
	3	Health care	1,20,000/ Annum	
	4	Social aspects	1,25,000/ Annum	1,00,000
		Total	4,50,000	4,75,000

GENERAL

Does it have eco restoration programmes	Trees like Rose wood, Jack tree, Manjākadambu, Anjili etc will be planted along the lease boundary and avenues as well as over non active dumps at a rate of 100 trees per annum with an interval of 5m
Sufficiency of parking spaces/ traffic management	The existing transport facility will be utilised for the proposed project The proposed project does not involve any closure or diversion of existing transport routes.
Litigation/ court cases, if any, against the project (provide details)	No
Right & nature of ownership of land	Private land
Is the property forest land/govt.	Non forest private land



Krishnan M.N.

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Environmental Engineer

Details of Authorised signatory	Sri. Kunjipocker.C.K. Managing Partner, M/s Kalpaka Metal Crushers. Kailiyad Post, Chalavara Palakkad District
Details of NABET approved EIA consultant organisation	S. Dhanasekhar RQP/MAS/225/2011/A 8/3, Kullappan Street, Omalur Salem District-636455

Field visit to the project site of Sri. Kunjipocker.C.K, Managing Partner, M/s Kalpaka Metal Crushers, Kailiyad Post, Chalavara, Palakkad District was carried out on 23/01/2018 by the committee members of DEAC, Palakkad comprising Sri. Baburaj.P.S, Sri. Rajesh. A and Sri.K.K.Sajeevan.

The project is located in Survey no. 1/7 at Vaniyamkulam-I village, Ottappalam Taluk, Palakkad District. The applied area geographically falls in latitude N10° 48' 14.22" to 10° 48' 18.47" and longitude E 76° 18' 23.73" to 76° 18' 26.40". The topography of the applied area is hilly terrain with some of the proposed land is covered with native trees, shrubs, bushes etc. Massive charnockite rocks are exposed over the entire applied area. The applied area is moderately sloping towards southern direction. A high wall is found in the eastern side of the applied area and no quarrying operations shall be conducted along that area. The applied area occupies an already worked out quarry in the south east part which was held under quarrying permits issued from mining and geology department and presently the quarry is not working. The deep water logged quarry pit is seen in the south east side of the applied area can be used as a rain water harvesting pond. The highest elevation of the area is about 152mts and lowest elevation is 122mts. Plantation shall be done along the western boundary of the applied area. The rock type found in the area is charnockite. The top soil thickness of the area varies from 0.5 to 1.5 mts. The overburden shall be properly stacked outside the lease area. Dwelling units are situated at distance of more than 100 mts from the boundary of the applied area.

Based on the overall evaluation of the site the quarry operations may be recommended with general conditions subject to the following specific conditions.

1. Quarrying should be practiced by benching system as mentioned in the approved mining plan.
 2. A high wall is seen in the eastern side of the applied area. No persons are engaged to work in this area.
 3. The approach road to the quarry from the main road must be maintained in good motorable condition.
 4. A qualified person shall be appointed to control, direct, manage and supervise the quarrying operations.
 5. A rain water harvesting structures should be provided south west side outside the lease area. The existing abandoned quarry situated in southern part outside the applied area can also be used for storing storm water in rainy season.
 6. Controlled blasting should be practised and blasting shall be done only during day time.
 7. Plantation shall be done which includes a green belt of adequate width around the Mining Lease area excluding the rocky area, along roads, overburden dumps and non mineralized area by planting suitable native species in consultation with the local DFO/ Agriculture Department.
 8. The drains should be regularly de silted and maintained properly. Check dams and gully checks shall be constructed wherever required to arrest siltation. De siltation shall also be done every year before the onset of monsoon.
 9. Fencing must be maintained properly all around the lease area.
 10. Appropriate sign boards should be displayed.
 11. The blasting time must be displayed and strictly adhered to.
 12. Dust suppression mechanism must be in place.
- ... and welfare measures for the persons employed shall be implemented.



Krishnan M.N

Krishnan M.N
Environmental Engineer

The proponent Sri. Kunjipocker.C.K, Managing Partner, M/s Kalpaka Metal Crushers, Kailiyad Post, Chalavara, Palakkad District has remitted the processing charge of Rs 48,535/- (Rupees Forty Eight Thousand Five hundred and thirty five Only) as per Chalan No. KL009084736201718M dt. 22.12.2018, sub Treasury, Palakkad as online processing fee for Environmental Clearance in the name of Oo.Member Secretary, DEIAA, Palakkad (Head of Account-1425-00-501-99). Also the total amount of CSR activities (of 5 years) is Twenty seven lakhs twenty five thousand rupees which needs to be redrafted. An affidavit has been filed to the effect that the quarry has not functioned since 06/12/2016.

The Clearance issued will also be subject to full and effective implementation of all the undertakings given in the application form, mitigation measures in the Environment Management Plan in Chapter 11 of the Mining Plan and the mining features including progressive mine closure plan as submitted with the conditions and undertakings in mining, blasting, mine drainage, progressive mine closure plan of the Mining Plan as submitted will be deemed to be part of this proceedings as conditions as undertaken by the proponent, as if incorporated herein.

Validity of the Environmental Clearance will be five years from the date of this clearance, subject to earlier review in the event of genuine complaint from anybody from the safety area or violation or non-compliance of the general and specific conditions has to be scrupulously followed.

Under the circumstances stated above, sanction is hereby accorded to Sri. Kunjipocker C. K. Managing Partner, M/s Kalpaka Metal Crushers, Kailiyad Post, Chalavara, Palakkad District for the building stone quarry project of Sri. Kunjipocker.C.K having an extent of 0.9696 Hectares of land in Survey no. 17 at Vaniyamkulam-I village, Ottappalam Taluk, Palakkad District. EC will become operational only after fulfillment of all the pre- mining conditions.

Compliance of the conditions herein will be monitored by the Geologist, Palakkad.

Necessary assistance for entry and inspection should be provided by the project proponent and those who are engaged or entrusted by him to the staff for inspection or monitoring.

Instances of violation if any shall be reported to the District Collector, Palakkad to take legal action under the Environment (Protection) Act, 1986 and Notification No. SO 637 (E) dated 28/02/2014 of the Ministry of Environment and Forest, Government of India.



[Signature]
Member Secretary (DEIAA) &
Revenue Divisional Officer
Palakkad

To

Sri. Kunjipocker.C.K, Managing Partner, M/s Kalpaka Metal Crushers, Kayiliyad Post, Chalavara, Palakkad District

- Copy to:
1. The Chairman, DEIAA & District Collector, Palakkad.
 2. The chairman, SEIAA
 3. The Chairman, DEAC & Irrigation Engineer, Palakkad.
 4. The Tahsildar, Ottappalam
 5. Geologist, Palakkad
 6. Village Officer, Vaniyamkulam-I
 7. Divisional Forest Officer, Palakkad (Member of DEIAA)
 8. Dr. A.V. Santhoshkumar, Professor, Kerala Agricultural University (Expert Member of DEIAA)
 9. Secretary, Vaniyamkulam Grama Panchayath
 10. Station House Officer, Ottappalam



[Signature]
Krishnan M.N
Environmental Engineer



KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :PCB/PLKD/IC/CO-9/2007

Date of issue :25/05/2018

INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : PCB/PLKD/ICO/R1/244/2018, VALIDITY:31.07.2023

Ref : PCB/PLKD/IC/CO/F/3560/2015, DATED. 15.06.2015 VALIDITY.30.05.2018

The 'Integrated Consent to Operate' issued as per reference above to M/s BLUE CHIPS MINES AND INDUSTRIES, VEMBALATHUPADAM KAILIYAD (P.O), VANIYAMKULAM, VALLAPUZHA ROAD, PALAKKAD. - 679122 is hereby renewed up to 31/05/2023 and issued to M/s BLUE CHIPS MINES AND INDUSTRIES, VEMBALATHUPADAM KAILIYAD (P.O), VANIYAMKULAM, VALLAPUZHA ROAD, PALAKKAD. - 679122 The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

S.No.	Items	Description
1	ANNUAL FEE	Rs.22000/-
2	FEE REMITTED	Rs.1,19,007/-
3	CAPITAL INVESTMENT	Rs.80.60/- in lakhs
4	CATEGORY	RED
5	ACTIVITY	QUARRYING OF ROCK @720Metric Tonnes IN SURVEY NUMBER 390/1,390/2 FOR A EXTENT OF 1. 61 HECTARE
6	VALIDITY	31.05.2023

II. Stack Details

Stack No.	Source of Emission	Emission Rate(Nm3/Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	

III. CONDITIONS



Krishnan M.N

Krishnan M.N
Environmental Engineer

1. There shall be a minimum distance of 50 m from the boundary of the quarry to the nearest residence, places of worship, railway line, bridge, water body, public building and public road having vehicular traffic.

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

DATE :25/05/2018

KRISHNAN M N Digitally signed by KRISHNAN M N
Date: 2018.05.26 16:08:05 +05'30'

SIGNATURE & SEAL OF ISSUING AUTHORITY
ENVIRONMENTAL ENGINEER



To

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1. This digitally signed document is legally valid as per the Information Technology Act 2000
2. For verifying this document please go to krocmmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.



Krishnan M.N
Environmental Engineer